## Central Information Commission

2<sup>nd</sup> Floor, 'B' Wing August Kranti Bhavan Bhikaji Cama Place New Delhi – 110066

#### No.5/1/2012/Admn.-CIC

Dated: 29th December, 2015

#### OFFICE ORDER

A circular was issued by the Central Information Commission on its website on 18<sup>th</sup> November, 2015 inviting applications for engagement of law graduates to work as Legal Consultants on contract basis. The applications received in this regard were scrutinized and the applicants were shortlisted on the basis of their marks and experience.

2. A Selection Committee interviewed the shortlisted applicants and on the basis of their performance in the interview, the following applicants have been selected for engagement as Legal Consultants in Central Information Commission on contract basis for a term of one year which may be extended further for a maximum period of two years (total three years) at the discretion of Competent Authority in the Central Information Commission subject to satisfactory performance of such person:

Sl.No.	Name
1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12.	Ms. Sonali Varshney Sh. S. Srikant Ms. Richa Jha Sh. Rajat Anand Sh. Sonu Kumar Sh. Akbar Ahmad Sh. Vivek Sheel Ms. Yashasvi Singh Ms. Tulika Ghosh Ms. Mompi Dey Ms. Vidushi Shukla Ms. Roshnee Mishra Sh. Prem Mardi
13.	Sh. Prem Mardi

- The engagement of legal consultants would be on full time basis and they would not be permitted to take up any other assignment during the period of consultancy with CIC.
- 4. The consultant shall not indulge in or disclose to any person, any details of office, operational process, technical know-how and administrative/organizational matters which is of confidential/secret nature.

- The Consultant shall be required to maintain discipline and absolute integrity in accordance with the rules as contained under the CCS (Conduct) Rules, 1964.
- The engagement of Consultant is of a temporary (non official) nature and the appointment can be cancelled at any time without assigning any reason.
- 7. The post is based in New Delhi. The Consultant shall not be entitled to any allowance such as Dearness Allowance, Residential Telephone, Transport Facility, Residential Accommodation, Personal Staff, CGHS, Medical Reimbursement, etc
  - Consultant shall be eligible for 10 days leave in a calendar year on pro-rata basis. Therefore, a Consultant shall not draw any remuneration in case of his/her absence beyond 10 days in a year (calculated on a pro-rata basis). Also un-availed leave in a calendar year cannot be carried forward to next calendar year.
- CIC would be free to terminate the services in case of absence of a consultant by more than 15 days beyond the entitled leave in a calendar year without compelling reasons.
- No TA/DA shall be admissible for joining the assignment or on it completion.
- CIC shall not be liable for any loss, damage, theft, burglary or robbery of any personal belonging/equipment or vehicles.
- 12. The consultant shall not claim any benefit/ compensation/ absorption/ regularization of service with this office under the provisions of Industrial Disputes Act, 1947 or Contract Labour (Regulation & Abolition) Act, 1970.
- 13. The consultant may be called on Saturday, Sunday and other gazetted holidays, if required, for which he/she shall not be paid any remuneration/honorarium. However, this will be adjusted against the absence period. He/she should claim the adjustment within two months of attending the office on Saturday, Sunday and other gazetted holidays.
- 14. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have willfully suppressed any material information, he/she will be liable for termination in addition to any administrative and/or legal action as Government may deem fit.

# 15. Issue of Certificate:

- On successful completion of term of assignment, a Certificate will be issued by the Joint Secretary (Admn). (i)
  - If the assignment is terminated before completion of original term due to pre-mature discharge by the Chief Information Commissioner/ (ii) Information Commissioner or due to voluntarily giving up assignment by person concerned, no such Certificate shall be given unless the Chief Information Commissioner/ Information Commissioner with whom he/she was attached directs otherwise. contd..p.3/-

- The Legal Consultants will be paid a consolidated sum of Rs.35, 000/- (Rupees thirty five thousand only) per month (Fresh Graduates) and Rs. 40,000/- (Rupees Forty thousand) per month for Legal Consultants having experience of more than 16. one year in judicial or legal work in the Courts, Government or Regulatory Authority, Tribunals, Commissions or any similar forum. 10% annual increase will be given after satisfactory completion of one year. The codal formalities prescribed in GFRs, 2005 for the engagement of Consultants along with other Government instructions on such engagement shall apply.
  - The applicants who have not submitted original certificates at the time of interview are required to submit the certificates at the time of joining the Commission. The engagement would be provisional subject to submission of the
  - The selected applicants may give their willingness to join the Commission as Legal Consultants on the terms and conditions mentioned above within 7 days of 18. Candidates who are interested can join the Commission on 1st January, 2016 receipt of this Office Order. and may report to the undersigned or give their intimation to this office through E-Mail or Fax which are as follows: -

E-Mail: sp.beck@nic.in

Fax: 011 - 26180517

(S. P. Beck) 29.12.15

Joint Secretary (Admn.) Tel No.: 011-26102468

### Copy to :-

- Person Concerned 1.
- PPS to CIC/|Secretary 2.
- PPS to ICs for information of ICs 3.
- PS to AS, CIC 4.
- PS to JS(Admn)/JS(MR)/JS(P&B)/JS(Law)/Registrar
- All Deputy Secretaries in CIC 5.
- Smt. Tripti P. Ghosh, (IFA-CIC), Office of the Controller of Accounts, Ministry of The Pay & Accounts Officer, CAT, New Delhi. 6. PPG&P, 3<sup>rd</sup> floor, lok Nayak Bhawan, Khan Market, New Delhi-110003 7. 8.
- Sh. M.M. Maurya, Under Secretary (IR) DOPT, North Block, New Delh
- DDO/Cash Section/Financial Consultant/SO (GA)/RTI Cell/CR Section/Library
- Personal file/Guard file